

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
ITA.No.8057/Del./2019
Assessment Year 2012-2013

Shri Chattar Singh, Prop. Chattar Singh Const. Co. H.No.40, Fatehpur Beri, Delhi – 110 074. PAN ABLPS4480L	vs.	The ACIT, Circle – 62(1), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Assessee filed Letter seeking withdrawal of appeal.
For Revenue :	Shri Ved Prakash Mishra, Sr. D.R.

Date of Hearing :	16.02.2021
Date of Pronouncement :	16.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-36, New Delhi, Dated 22.07.2019, for the A.Y. 2012-2013.

2. In this appeal, Assessee filed an application seeking permission to withdraw the appeal as the issues involved in the appeal are settled under VIVAD SE

VISHWAS SCHEME, 2020 and Form No.3 have already been issued by the Department.

3. In view of the above, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 16th February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.